

B. AMENDMENT REGARDING PRO-VC

Regd. No. PB/0061/2003-05

Regd. No. NW/CH-22



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EXTRAORDINARY

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CHANDIGARH, TUESDAY, OCTOBER 11, 2005

(ASVINA 19, 1927 SAKA)

PUNJAB VIDHAN SABHA SECRETARIAT

NOTIFICATION

The 11th October, 2005

No. **21-PLA-2005/46**.- The Punjab Technical University (Amendment) Bill, 2005 is hereby published for general information under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly):-

Bill No. 21-PLA-2005

THE PUNJAB TECHNICAL UNIVERSITY (AMENDMENT) BILL, 2005

A

BILL

further to amend the Punjab Technical University Act, 1996.

BE it enacted by the Legislature of the State of Punjab in the Fifty-sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Punjab Technical University (Amendment) Act, 2005.	<i>Short title and Commencement</i>
(2) It shall come into force at once.	

PUNJAB GOVT GAZ. (EXTRA.), OCTOBER 11, 2005
(ASVINA 19, 1927 SAKA)

*Amendment of
Section 7 of
Punjab Act
1 of 1997*

2. In the Punjab Technical University Act, 1996 (hereinafter referred to as the principal Act), in section 7, serial number *(iii)* and the entries relating thereto, shall be omitted.

*Amendment of
Section 8 of
Punjab Act
1 of 1997*

3. In the principal Act, in section 8,-
(i) in sub-section *(1)*, the signs and words "Pro-Vice-Chancellor," shall be omitted; and
(ii) in sub-section *(2)*, the sign and words "Pro-Vice-Chancellor" shall be omitted.

*Amendment of
Section 10 of
Punjab Act
1 of 1997*

4. In the Principal Act, in section 10, in sub-section *(4)*. for the words "Pro-Vice-Chancellor", the words "the senior most Dean of Faculties" shall be substituted.

*Amendment of
Section 11 of
Punjab Act
1 of 1997*

5. In the Principal Act, Section 11 shall be omitted.

*Amendment of
Section 15 of
Punjab Act
1 of 1997*

6. In the Principal Act, in section 15, in sub-section *(2)*, serial number *(2)* and the entries relating thereto, shall be omitted.

**PUNJAB GOVT. (EXTRA), OCTOBER 11, 2005 2099
(ASVINA 19, 1927 SAKA)**

**STATEMENT OF OBJECTS & REASONS FOR ENACTING THIS
LEGISLATION**

The Punjab Technical University, Jalandhar was set up under the Punjab Technical University Act, 1996. There is a provision in Section 11 of the Act for the post of Pro-Vice-Chancellor, who is appointed by the Chancellor (Governor of Punjab) on the advice of the State Government from amongst the panel of persons recommended by the Board of Governors. Pro Vice Chancellor assists the Vice Chancellor in respect of such matters as may be specified by the Vice Chancellor from time to time. Similar provision of the post of a Pro-Vice Chancellor also existed in the Acts of Punjabi University, Patiala, Guru Nanak Dev University, Amritsar and Baba Farid University of Health and Sciences Faridkot. Government thought it prudent to do away with the post of Pro-Vice Chancellor in the aforesaid Universities.

2. The Department of Technical Education & Industrial Training, Punjab is also intends to abolish the post of Pro-Vice Chancellor in the Punjab Technical University, Jalandhar. It is felt that the post of Pro-Vice Chancellor is without any independent area of functions and duties and it only duplicates the duties and functions of the Vice Chancellor. Therefore, it is proposed to abolish the post of Pro-Vice Chancellor from the Punjab Technical University Act, 1996 by omitting section 11 of the Act. Furthermore Sections 7, 8, 10 and 15 are also to be suitably amended by omitting the words 'Pro-Vice Chancellor', wherever these exist.

**RAJINDER KAUR BHATTAL
Deputy Chief Minister**

**Chandigarh :
The 11th October, 2005**

**NACHATTAR SINGH MAVI
Secretary**

C.